



### SCHEDULE OF TENDER (SOT)

#### Tender for Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026

Sr No	Details	Date/ Time
1	e-Tender no	RBI/PD-Central Office Department/ Others/29/24-25/ET/758
2	Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through <a href="http://www.mstcecommerce.com/eprocn/index.jsp">www.mstcecommerce.com/eprocn/index.jsp</a> )
3	Estimated Cost	Rs. 56.98 Lakh
4	View tender – Date, Time on MSTC Web portal	15.01.2025 at 11.00 A.M.
5	Last date and time for submission of Pre-Bid queries by email	10:00 hrs. of 06.02.2025
6	Pre-Bid meeting	11:30 AM on 06.02.2025 at Premises Dept., 5th floor, Reserve Bank of India, Central Office Building, Fort, Mumbai
7	Earnest Money Deposit	<b>Rs. 1,13,960/-</b> EMD in the form of Demand draft drawn in favour of Reserve Bank of India, of a Scheduled Bank or Bank Guarantee as per proforma annexed hereto shall be deposited in original at the office of tenderer inviting authority (RBI) or through NEFT on or before <b>02:00 PM</b> of 18.02.2025. The account details for NEFT transactions are as under: <b>Beneficiary Name: Reserve Bank of India</b> <b>IFSC : RBIS0COD001</b> <b>Account No.: 41861403873</b> Proof of remittance indicating transaction number and other details shall be uploaded on Bank's approved e-tender portal along with other tender documents. The same also shared to email <a href="mailto:prakashbzore@rbi.org.in">prakashbzore@rbi.org.in</a> / <a href="mailto:ravindraku@rbi.org.in">ravindraku@rbi.org.in</a> on or before <b>02:00 PM</b> of 18.02.2025. Any such bid received without EMD shall be treated as non bonafide and shall be rejected from participating in the tender process.
8	<b>Bid Start Date-</b> Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at <a href="http://www.mstcecommerce.com">www.mstcecommerce.com</a>	<b>03:00 PM</b> on 06.02.2025
9.	<b>Bid close Date-</b> Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	<b>02:00 PM</b> on 18.02.2025



10.	Date & time of opening of Part-I (i.e. Techno-Commercial Bid)	a. <b>03:00 PM</b> on 18.02.2025
11.	Part-II Price Bid: Date of opening of Part II (i.e.price bid) shall be informed separately	Shall be informed separately to the contractors eligible for Part II of the tender

*Note: The firms shall pay the mandated transaction fee to MSTC payment gateway in favour of MSTC LIMITED.*

*If any of the above activity is falling on Saturday / Sunday / holiday, the same shall be conducted on the next working day.*



**RESERVE BANK OF INDIA**  
**Premises Department**  
**Central Office Building**

**Tender - Part I**

**For**

**Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026**

## INDEX

1.	निविदाएं आमंत्रित करने की सूचना .....	3
1	Notice Inviting Tenders .....	6
2	Important information .....	10
3	Guidelines for e-Procurement.....	13
4.	निविदा फॉर्म .....	19
4	Form of Tender .....	21
5	Articles of Agreement (Proforma).....	23
6	Instructions to Bidders.....	27
6.1	SAFETY CODE .....	35
6.2	FIRE SAFETY CODE .....	36
7	Scope of Work .....	37
8	Annexure - I. ....	48
9	Annexure - II.....	49
10	Annexure - III.....	50
	Proforma of Bank Guarantee for EMD.....	51
	Proforma of Bank Guarantee for Performance Security Deposit.....	53
	Schedule of Quantities. (Unpriced Bid).....	57
	Schedule of Quantities. (Unpriced Bid).....	60

## 1. निविदाएं आमंत्रित करने की सूचना

1. 'केंद्रीय कार्यालय भवन, भारतीय रिज़र्व बैंक, मुंबई में 01 अप्रैल, 2025 से 31 मार्च, 2026 तक पुष्प व्यवस्था/ स्थलदृश्य और बागवानी सहित बागवानी कार्यों के लिए वार्षिक रखरखाव संविदा' हेतु ई-निविदा आमंत्रित की जा रही है।
2. इस कार्य की अनुमानित लागत **56.98 लाख रुपए** है।
3. निविदा (भाग I और II) एमटीएससी वेबसाइट पर 15/01/2025 से 18/02/2025 तक उपलब्ध होगी। विधिवत भरे हुए निविदा दस्तावेज़ एमएसटीसी वेबसाइट पर 18/02/2025 को दोपहर 02.00 बजे से पहले अपलोड किए जाने चाहिए।
4. इच्छुक बोलीदाताओं को दिए गए प्रोफार्मा के अनुसार अपने संगठन, अनुभव, अपने संगठन में तकनीकी कार्मिकों, सक्षमता और अपनी वित्तीय स्थिति के पर्याप्त साक्ष्य आदि के बारे में अपना पूरा बायोडाटा प्रस्तुत करना होगा जिसे गोपनीय रखा जाएगा।
5. निविदा में भाग लेने के लिए बोलीदाताओं की पात्रता के बारे में बैंक का निर्णय अंतिम और बाध्यकारी होगा। बैंक इस हेतु कोई कारण बताने के लिए बाध्य नहीं है।
6. गलत और/ या अपर्याप्त जानकारी वाली बोलियां अस्वीकृति कर दी जाएंगी।
7. केवल वे बोलीदाता, जो निम्नलिखित पात्रता मानदंडों को पूरा करते हैं, ई-निविदा में भाग लेने के लिए पात्र होंगे:
  - **पिछले अनुभव की अवधि:** बोलीदाता के पास समान कार्यों (बगीचे का रखरखाव/ फूलों की व्यवस्था/ वितरण) (31 जनवरी, 2025 को समाप्त अंतिम 5 वर्षों के दौरान) को निष्पादित करने का न्यूनतम **05 वर्ष** का अनुभव होना चाहिए। आवेदक को पिछले 5 वर्षों के दौरान उनके द्वारा किए गए कार्य का विवरण दिखाते हुए अपनी ग्राहक सूची प्रस्तुत करनी है। सूची में ग्राहक का नाम, निष्पादित कार्य का मूल्य, कार्य के शुरू होने और समाप्त होने की तारीख, देरी के कारण, यदि कोई हो, आदि जैसे विवरण शामिल होंगे। आवेदक को 5 साल के न्यूनतम अनुभव के समर्थन में दस्तावेज़ी साक्ष्य प्रस्तुत करने हैं। अनुभव के लिए बोलीदाता के दावे के समर्थन में ये सभी दस्तावेज़ी प्रमाण, निविदा के भाग I को प्रस्तुत करते समय अपलोड किए जाने हैं।
  - 31 जनवरी, 2025 को समाप्त पिछले 5 वर्षों के दौरान इसी तरह के कार्यों को सफलतापूर्वक पूरा करने का अनुभव निम्नलिखित में से कोई भी होना चाहिए :
    - क) तीन समान प्रकार के पूर्ण किए गए कार्य, प्रत्येक की लागत अनुमानित लागत के 40% के बराबर राशि से कम नहीं है।
    - ख) दो समान प्रकार के पूर्ण किए गए कार्य जिनमें से प्रत्येक की लागत अनुमानित लागत के 50% के बराबर राशि से कम नहीं है।
    - ग) एक समान प्रकार का कार्य जिसकी लागत अनुमानित लागत के 80% के बराबर राशि से कम नहीं है।निविदा के भाग-1 को प्रस्तुत करते समय निष्पादित कार्यों के कार्यक्षेत्र और मूल्य तथा अर्हक कार्यों के लिए पूर्णता प्रमाणपत्र दर्शाते हुए विस्तृत कार्य आदेश की प्रतियां अपलोड की जानी हैं।
  - उनका 31 मार्च को समाप्त पिछले लगातार 03 वित्तीय वर्षों (2021-22, 2022-23, 2023-24) के दौरान अनुमानित लागत का न्यूनतम वार्षिक टर्नओवर 100% होना चाहिए। निविदा के भाग I (तकनीकी-वाणिज्यिक बोली) को प्रस्तुत करते समय, वार्षिक टर्नओवर के समर्थन में लेखा परीक्षित वित्तीय विवरणों की प्रतियां अपलोड की जानी हैं।

- उन्हें अपने बैंकर द्वारा जारी शोधन क्षमता प्रमाण-पत्र प्रस्तुत करना होगा, विशेष रूप से कार्य के प्रयोजन के लिए दिए गए प्रोफार्मा के अनुसार कार्य की अनुमानित लागत से कम राशि के लिए।
- उनके पास विनिदष्ट कार्य के लिए मुंबई में एक पूर्ण सेवा व्यवस्था होनी चाहिए।
- बैंक के कार्य समय के दौरान शिष्टाचार और सुरक्षा कक्ष/ परिसर विभाग, केंद्रीय कार्यालय भवन, भारतीय रिज़र्व बैंक, मुंबई से स्पष्टीकरण प्राप्त किया जा सकता है।

### **इच्छुक बोलीदाताओं से अपेक्षित आवश्यक आधारभूत जानकारी :**

(क)	फर्म की संरचना।	इच्छुक बोलीदाता का नाम और पंजीकृत कार्यालय का पता। बोलीदाताओं की संरचना का पूरा विवरण (चाहे ठेकेदार एक व्यक्ति है, या एक साझेदारी फर्म, या एक कंपनी आदि) भागीदारों के नाम और पते, संस्था के अंतर्नियम की प्रति, पंजीकरण प्रमाण पत्र की प्रति, पैन संख्या, टिन संख्या, जीएसटी पंजीकरण का प्रमाण/ पावर ऑफ अटॉर्नी और अन्य प्रासंगिक दस्तावेजों के साथ प्रस्तुत किया जाना चाहिए।
(ख)	कार्य अनुभव और पिछले 05 वर्षों की अवधि के दौरान 01 फरवरी, 2020 से शुरू होने वाले निर्दिष्ट मूल्य के समान कार्य पूर्ण किया जाना।	कार्य अनुभव के प्रमाण के रूप में कार्य पूरा होने की वास्तविक तारीख और निष्पादित कार्यों के वास्तविक मूल्य को दर्शाते हुए समान अर्हक कार्यों के लिए विस्तृत कार्य आदेशों की प्रतियां, सौंपे जाने की तारीख, सौंपे गए कार्य का मूल्य, कार्य पूरा करने का निर्धारित समय, संबंधित पूर्णता प्रमाण पत्र/ रिपोर्ट, ग्राहक प्रमाण पत्र/ रिपोर्ट आदि दर्शाते हैं। पिछले अनुभव के दस्तावेज़ी साक्ष्य के साथ विवरण, सरकारी/ सार्वजनिक क्षेत्र के संगठनों/ स्वायत्त निकायों (भारत सरकार के मंत्रालयों/ विभागों द्वारा स्थापित) में निष्पादित कार्यों, निजी क्षेत्र के लिए निष्पादित कार्यों के लिए कर कटौती प्रमाण पत्र के साथ-साथ कार्य पूर्णता प्रमाण पत्र, यदि किसी केंद्र पर भारतीय रिज़र्व बैंक के लिए कोई कार्य करने में कोई अनुभव हो, भी प्रस्तुत किया जाना चाहिए।
(ग)	शोधन क्षमता	बोलीदाता अनुमानित राशि के बराबर न्यूनतम राशि के लिए अपने बैंकर द्वारा जारी शोधन क्षमता प्रमाण पत्र प्रस्तुत करेगा।
(घ)	बैंकरों और उनके वर्तमान संपर्क अधिकारियों के नाम और पते	बैंकरों के नाम और पते के बारे में लिखित जानकारी के साथ-साथ संपर्क कार्यकारी(यों) (यानी अधिकारी जिनसे बैंक द्वारा उनके बैंकरों के कार्यालय में संपर्क किया जा सकता है) का पूर्ण विवरण जैसे नाम, डाक पते, ई-मेल आईडी, दूरभाष (लैंडलाइन और मोबाइल) संख्या, फैक्स संख्या आदि।
(ङ)	बैंक खातों का विवरण	उनके बैंक खातों का पूरा विवरण, जैसे खाता संख्या, खाते का प्रकार, खाता खोलने की तारीख आदि।
(च)	स्थापित सेवा व्यवस्था	(क) मुंबई में निर्दिष्ट कार्य के लिए पूर्ण स्थापित सेवा व्यवस्था उपलब्ध होनी चाहिए। (ख) बोलीदाता के पास मुंबई महानगर क्षेत्र/ ठाणे/ नवी मुंबई में एक पंजीकृत कार्यालय होना चाहिए जिससे फोर्ट, मुंबई में भारिबैं के केंद्रीय कार्यालय भवन तक चौबीस घंटे पहुंच होनी चाहिए।

	(ग) इच्छुक फर्मों का एक योग्य बागवानी और स्थलदृश्य वास्तुकार उपलब्ध रहना चाहिए।
--	---

- सभी बोलीदाताओं द्वारा संलग्न प्रोफार्मा में उपरोक्त जानकारी/ संबंधित दस्तावेजों की प्रतियाँ अनिवार्य रूप से अपलोड करते हुए प्रस्तुत किया जाना आवश्यक है ताकि बैंक निविदा प्रक्रिया में भाग लेने के लिए उनकी पात्रता की जांच कर सके।
- ई-निविदा का भाग-1 प्रस्तुत करते समय बोलीदाताओं द्वारा अपलोड किए गए दस्तावेजों की बैंक द्वारा निर्धारित तिथि पर ई-निविदा के भाग-1 के खुलने के बाद उचित समय के भीतर जांच की जाएगी। बैंक, इन दस्तावेजों की जांच के दौरान बोलीदाताओं से अपलोड किए गए दस्तावेजों की मूल प्रति या बैंक द्वारा मांगे जाने पर कोई अन्य अतिरिक्त दस्तावेज प्रस्तुत करने का निर्देश दे सकता है।
- निविदा के भाग 1 के साथ प्रस्तुत दस्तावेजों की जांच के बाद, केवल पात्रता मानदंडों को पूरा करने वाले बोलीदाताओं द्वारा प्रस्तुत भाग-11 (मूल्य बोली) को बैंक द्वारा बाद के दिन खोलने पर विचार किया जाएगा जिसकी सूचना योग्य बोलीदाताओं को दी जाएगी।
  - अर्हता प्राप्त न करने वाले बोलीदाताओं द्वारा प्रस्तुत भाग-11 (मूल्य बोली) को अस्वीकृत कर दिया जाएगा और उनके द्वारा प्रेषित ईएमडी यथासमय बिना किसी ब्याज के वापस कर दी जाएगी।
  - ठेकेदार (31.03.2024 को समाप्त) पिछले तीन वर्षों के लिए फर्म का तुलन-पत्र/ लाभ और हानि खाते की प्रतियां प्रस्तुत करेगा। चार्टर्ड एकाउंटेंट द्वारा विधिवत प्रमाणित ठेकेदार के कारोबार के नवीनतम लेखा परीक्षित अंतिम खाते/ चार्टर्ड एकाउंटेंट द्वारा जारी टर्नओवर का प्रमाण पत्र पिछले तीन वर्षों के लिए उनकी क्रेडिट योग्यता और टर्नओवर के प्रमाण पत्र के साथ संलग्न किया जाना चाहिए।
- ठेकेदार वैध एमएसई/ उद्यम आधार.प्रमाण पत्र की प्रतियां प्रस्तुत करेगा।
- मौजूदा मानदंडों के अनुसार पंजीकरण प्रमाण पत्र (कानूनी स्थिति का संकेत देते हुए - कंपनी/ साझेदारी फर्म/ स्वामित्व विचार, आदि)।
- 31.03.2024 को समाप्त पिछले तीन वित्तीय वर्षों के लिए फाईल की गई आयकर रिटर्न की प्रतियां।
- बोलीदाता को 31.03.2024 तक पिछले 3 वर्षों के दौरान किसी भी राज्य/ केंद्र सरकार के विभाग या केंद्र/ राज्य पीएसयू/ पुलिस या वैश्विक स्तर पर ब्लैकलिस्ट नहीं किया गया होना चाहिए/ पर कोई आपराधिक मामला दर्ज नहीं किया होना चाहिए।
- मौजूदा कानूनों के अनुसार संविदाकार के पास संविदा से संबंधित वैध लाइसेंस होना चाहिए और ठेकेदार द्वारा नियोजित कामगारों को भी उनके कारोबार संबंधी अनुभव होना चाहिए।
- ठेकेदार परिसर में तैनात अपने कर्मियों को समय पर भुगतान और बैंक परिसर में उनके द्वारा तैनात व्यक्तियों के संबंध में सभी वैधानिक प्रावधानों आदि के अनुपालन के लिए जिम्मेदार होगा। ठेकेदार अनुबंध के प्रयोजन के लिए उसके द्वारा नियोजित श्रमिकों के संबंध में सभी दायित्वों को पूरा करने के लिए जिम्मेदार होगा और उसके संबंध में सभी वैधानिक और अन्य देनदारियां आदि (जैसा लागू हो) ठेकेदार खाते पर होंगी और संबंधित ठेकेदार द्वारा देय होंगी। ठेकेदार राज्य सरकार/ केंद्र सरकार के श्रम विभाग के साथ संपर्क करेगा और इस संबंध में सभी आवश्यक विनियमों/ निर्देशों का पालन करेगा।

## 1 Notice Inviting Tenders

1. E-tenders are invited for '**Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026**'. The estimated cost of the work is ₹ **56.98 Lakhs**.
2. Tender (Part I and II) will be available from January 15, 2025 to February 18, 2025 at MTSC website. The duly filled in tender documents should be uploaded on MSTC website before 02.00 PM on February 18, 2025.
3. Intending bidders shall submit their full bio-data giving their details about their organisation, experience, technical personnel in their organisation, competence and adequate evidence of their financial standing etc, as per the proforma given which will be kept confidential.
4. Decision of the Bank regarding the eligibility of bidders for participation in the tender will be final and binding. The Bank is not bound to assign any reason therefor.
5. Bids containing false and / or inadequate information are liable for rejection.
6. Only those bidders, who satisfy the following eligibility criteria shall be eligible to participate in the e-tender:
  - **Duration of past experience:** The bidder should have minimum **05 years** of experience of executing similar works (Maintenance of Garden/flower arrangement / distribution) (during last 5 years ending January 31, 2025). Applicant should furnish their Client list showing the details of work carried out by them during the last 5 years. The list shall include details such as Name of the Client, Value of work executed, Date of Start and Finish of the work, Reasons of delay, if any, *etc*. The Applicant should submit documentary evidence in support of minimum experience of 5 years. All these documentary proofs in support of the bidder's claim for the experience, shall be uploaded, while submitting Part I of the tender.
  - Experience of having successfully completed similar works during last 5 years ending January 31, 2025 should be either of the following:
    - a. Three similar completed works each costing not less than the amount equal to 40% of the estimated cost.
    - b. Two similar completed works each costing not less than the amount equal to 50% of the estimated cost
    - c. One similar work costing not less than the amount equal to 80% of the estimated costCopies of detailed work order indicating scope and value of works executed and completion certificate for the qualifying works, shall be uploaded in support of details of work done, while submitting Part I of the tender.



- They should have a minimum annual turnover of 100% of the estimated cost during the last 03 consecutive financial years (2021-22, 2022-23, 2023-24) ending 31<sup>st</sup> March. Copies of audited financial statements shall be uploaded, in support of the annual turnover, while submitting Part I (Techno-commercial Bid) of the tender.
- They should furnish solvency certificate issued by their Banker, specifically for the purpose of the work for an amount not less than the estimated cost of work as per the proforma given.
- They should have a full-fledged service setup at Mumbai for the specified work.
- Clarifications, if any, required may be obtained from P & S Cell / Premises Department, Central Office Building, Reserve Bank of India, Mumbai during working hours of the Bank.

**Basic information required from intending bidders.**

(a).	Composition of the firm.	Name of the intending bidder and address of the registered office. Full particulars (whether contractor is an individual, or a partnership firm, or a company etc) of the composition of the bidders in details should be submitted along with name and address, of the partners, copy of the Articles of Association, copy of registration certificate, PAN Number, TIN Number, proof of GST Registration / Power of Attorney and other relevant documents.
(b)	Work experience & completion of similar works of specified value, during the last 05 years period beginning from February 01, 2020.	Copies of the detailed work orders for similar qualifying works, indicating date of award, value of awarded work, stipulated time for completion of the work, corresponding completion certificates / reports, client certificates / reports etc, indicating actual date of completion and actual value of executed works as proof for the work experience. Details along with documentary evidence of previous experience, works executed in Government / Public sector organisations / Autonomous Bodies (set up by ministries /departments of Govt. of India), work completion certificates along with tax deduction certificates for works executed, for private sector, if any in carrying out works for the Reserve Bank of India at any centre should also be furnished.
(c)	Solvency	The bidder shall submit the solvency certificate issued by their Banker for a minimum amount equal to the estimated amount.
(d)	Name(s) and address(es) of the Bankers and their present contact	Written information about the names and addresses of the bankers along with full details

	executives.	such as names, postal addresses, e-mail IDs, telephone (landline and mobile) numbers, fax numbers etc of the contact executive(s) (i.e. the officials who can be contacted at the office of their bankers by the Bank).
(e)	Details of bank accounts.	Full particulars of their bank accounts, like account number, type of account, date of opening of the account etc.
(f)	Service Setup	(a) Full-fledged service setup should be available for the specified job at Mumbai. (b) The Bidder must have a registered office in the Mumbai Metropolitan Region /Thane/ Navi Mumbai with round-the-clock accessibility to Central Office Building of RBI at Fort, Mumbai. (c) A qualified Horticulture & Landscape Architect shall be on board of the intending firms.

- The above information / documents are required to be furnished by uploading copies of the relevant documents, in the attached proforma, mandatorily by all the bidders to enable the Bank to verify their eligibility for participating in the tendering process.
- The documents, which the bidders upload, while submitting Part I of the e-tender would be scrutinised by the Bank in due course after opening of Part I of the e-tender on the scheduled date. During scrutiny of these documents, the Bank may advise the bidders to submit originals of the uploaded documents or any other additional documents, if so required by the Bank.
- After scrutiny of the documents submitted along with Part I of the tender, Part II (Price Bid) submitted by those bidders who satisfy the eligibility criteria only will be considered by the Bank for opening on a subsequent day which will be communicated to the qualified bidders.
  - Part II (Price Bid) submitted by those bidders who do not qualify would be rejected and the EMD remitted by them would be refunded in due course without any interest.
  - The contractor shall submit copies of balance sheet / Profit & Loss a/c of the firm for the last three years (ending 31.03.2024). Latest audited final accounts of the business of the contractor duly certified by a Chartered Accountant/certificate of turnover issued by a Chartered Accountant should be enclosed in proof of their credit worthiness and turnover for the last three years.
- The contractor shall submit copies of Valid MSE/Udyam.Aadhar certificate.
- Registration Certificate as per existing norms (indicating the legal status – Company / Partnership firm/ Proprietorship Concern, etc.).
- Copies of Income Tax Return filed for last three financial years ending 31.03.2024.

- Bidder should not have been blacklisted / any criminal case registered by any State / Central Government Department or Central / State PSUs / Police or Globally during the last 3 years as on 31.03.2024.
- The Contractor should have valid license relating to his Contract as per the existing laws and the work-men employed by the Contractor should also have the experience in their trade.
- The contractor will be responsible for timely payment to its personnel deployed in the premises and compliance of all statutory provisions etc. in respect of the persons deployed by them in Bank premises. The Contractor shall be responsible to fulfill all the obligations in connection with the workers employed by it for the purpose of the Contract and all the Statutory and other liabilities etc. (as applicable) in connection therewith shall be on the Contractor account and payable by the concerned Contractor. The contractor shall liaise with Labour Dept. of State Govt. / Central Govt. and comply with all necessary regulations/instructions in this regard.

## 2 Important information

### निविदा की समय-सीमा (एसओटी)

**केंद्रीय कार्यालय भवन, भारतीय रिज़र्व बैंक, मुंबई में 01 अप्रैल, 2025 से 31 मार्च, 2026 तक पुष्प व्यवस्था/ स्थलदृश्य और बागवानी सहित बागवानी कार्यों के लिए वार्षिक रखरखाव संविदा हेतु ई-निविदा**

1.	ई-निविदा सं.	<b>RBI/PD-Central Office Department/ Others/29/24-25/ET/758</b>
2.	निविदा का माध्यम	ई-प्रोक्योरमेंट प्रणाली ( <a href="http://www.mstcecommerce.com/eprocn/index.jsp">www.mstcecommerce.com/eprocn/index.jsp</a> ) के माध्यम से ऑनलाइन भाग। तकनीकी-वाणिज्यिक बोली और भाग-II मूल्य बोली)
3.	अनुमानित राशि रुपये में	वार्षिक <b>₹ 56.98</b> लाख
4.	निविदा देखना –एमएसटीसी वेब पोर्टल पर तिथि, समय	<b>15.01.2025</b> को सुबह <b>11.00</b> बजे
5.	ईमेल द्वारा बोली-पूर्व प्रश्नों को प्रस्तुत करने की अंतिम तिथि और समय	<b>06.02.2025</b> को सुबह <b>10.00</b> बजे तक
6.	बोली पूर्व बैठक(समय एवं स्थान)	<b>06.02.2025</b> को सुबह <b>11.30</b> बजे, परिसर विभाग, 5वीं मंजिल, भारतीय रिज़र्व बैंक, केंद्रीय कार्यालय, फोर्ट, मुंबई में।
7.	बयाना जमाराशि –	<b>₹ 1,13,960/-</b> ईएमडी भारतीय रिज़र्व बैंक मुंबई के पक्ष में अनुसूचित बैंक के डिमांड ड्राफ्ट या इसके साथ अनुलग्नक में दिए गए प्रोफार्मा में मूल बैंक गारंटी के रूप में निविदा आमंत्रित करने वाले प्राधिकारी के कार्यालय में या एनईएफटी के माध्यम से <b>18.02.2025</b> को अपराह्न <b>02.00</b> बजे या उससे पहले जमा की जा सकती है। एनईएफटी अंतरण के लिए खाता विवरण निम्नानुसार है: लाभार्थी का नाम - भारतीय रिज़र्व बैंक आईएफस कोड – <b>RBIS0COD001</b> खाता सं. – <b>41861403873</b> अंतरण संख्या और अन्य विवरण दर्शाते हुए विप्रेषण का प्रमाण अन्य निविदा दस्तावेजों सहित बैंक के अनुमोदित ई-निविदा पोर्टल पर अपलोड किया जाए तथा इससे संबन्धित सूचना ईमेल <a href="mailto:ravindraku@rbi.org.in">ravindraku@rbi.org.in</a> / <a href="mailto:prakashbzore@rbi.org.in">prakashbzore@rbi.org.in</a> पर भी 18.02.2025 को अपराह्न 02.00 बजे या उससे पहले साझा की जाए। बयाना जमा राशि के बिना प्राप्त हुई सभी निविदाएँ निरस्त की जा सकती हैं।
8.	बोली आरंभ तिथि – ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली प्रस्तुत करने के लिए <a href="http://www.mstcecommerce.com">www.mstcecommerce.com</a> पर ई-निविदा के आरंभ की तिथि	<b>06.02.2025</b> को अपराह्न <b>03.00</b> बजे

9	<b>बोली बंद किए जाने की तिथि -</b> ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली प्रस्तुत करने के लिए ई-निविदा के बंद किए जाने की तिथि	<b>18.02.2025</b> को अपराह्न <b>02:00</b> बजे
10	निविदा का भाग-I खोलने की तिथि और समय	<b>18.02.2025</b> को अपराह्न <b>03:00</b> बजे
11	भाग-II मूल्य बोली खोलने की तिथि	निविदा के भाग II के पात्र बोलीदाताओं को यथासमय सूचित किया जाएगा।

नोट: फर्मों को एमएसटीसी भुगतान गेटवे को अनिवार्य अंतरण शुल्क का भुगतान एमएसटीसी लिमिटेड के पक्ष में करना होगा।

यदि उपरोक्त में से कोई भी गतिविधि शनिवार/रविवार/अवकाश के दिन पड़ रही है, तो उसे अगले कार्य दिवस पर आयोजित किया

जाएगा।

**SCHEDULE OF TENDER (SOT)**

**Tender for Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026**

Sr No	Details	Date/ Time
1	e-Tender no	<b>RBI/PD-Central Office Department/ Others/29/24-25/ET/758</b>
2	Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through <a href="http://www.mstcecommerce.com/eprocn/index.jsp">www.mstcecommerce.com/eprocn/index.jsp</a> )
3	Estimated Cost	<b>Rs. 56.98 Lakh</b>
4	View tender – Date, Time on MSTC Web portal	<b>15.01.2025 at 11.00 A.M.</b>
5	Last date and time for submission of Pre-Bid queries by email	<b>10:00 hrs. of 06.02.2025</b>
6	Pre-Bid meeting	<b>11:30 AM on 06.02.2025</b> at Premises Dept., 5th floor, Reserve Bank of India, Central Office Building, Fort, Mumbai
7	Earnest Money Deposit	<b>Rs. 1,13,960/-</b> EMD in the form of Demand draft drawn in favour of Reserve Bank of India, of a Scheduled Bank or Bank Guarantee as per proforma annexed hereto shall be deposited in original at the office of tenderer inviting authority (RBI) or through NEFT on or before <b>02:00 PM of 18.02.2025</b> . The account details for NEFT transactions are as under: <b>Beneficiary Name: Reserve Bank of India</b> <b>IFSC : RBIS0COD001</b> <b>Account No.: 41861403873</b> Proof of remittance indicating transaction number and other details shall be uploaded on Bank's approved e-tender portal along with other tender documents. The same also shared to email <a href="mailto:prakashbzore@rbi.org.in">prakashbzore@rbi.org.in</a> / <a href="mailto:ravindraku@rbi.org.in">ravindraku@rbi.org.in</a> on or before <b>02:00 PM of 18.02.2025</b> . Any such bid received without EMD shall be treated as non bonafide and shall be rejected from participating in the tender process.
8	<b><u>Bid Start Date-</u></b> Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at <a href="http://www.mstcecommerce.com">www.mstcecommerce.com</a>	<b>03:00 PM on 06.02.2025</b>
9.	<b><u>Bid close Date-</u></b> Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	<b>02:00 PM on 18.02.2025</b>
10.	Date & time of opening of Part-I (i.e. Techno-Commercial Bid)	a. <b>03:00 PM on 18.02.2025</b>

Note: *The firms shall pay the mandated transaction fee to MSTC payment gateway in*

11.	Part-II Price Bid: Date of opening of Part II (i.e.price bid) shall be informed separately	Shall be informed separately to the contractors eligible for Part II of the tender
-----	--	--

*favour of MSTC LIMITED.*

*If any of the above activity is falling on Saturday / Sunday / holiday, the same shall be conducted on the next working day.*

### **3 Guidelines for e-Procurement**

Bidders are requested to read and understand the terms & conditions of this tender before submitting their online e-tender.

**Process of e-tender:**

**A) Registration:** The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. This submission of bids shall be done over the internet. The Vendor shall possess a valid Class III signing and encryption type digital signature certificate. Vendors are to make their own arrangement for bidding from a computer connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature). Vendors are required to register themselves online with <https://www.mstcecommerce.com/eprocn> → Register (Filling up details and creating own user id and password) → Submit. Please follow the 'Registration Guide' available in the Registration link before proceeding. The e-mail and Mobile number shall be OTP verified. Vendors will receive a system generated mail confirming the registration in their email which has been provided during filling the registration form. The Vendors shall have to subscribe to the buyers and categories in order to receive system generated mails. In order to subscribe, a vendor has to login and click on 'My Subscription' followed by 'Add Subscription'. On successful subscription, a system generated mail shall be forwarded to the vendor. Please follow the guide for 'Subscription' of 'Download Guides' available in the Dashboard before proceeding. In case of any clarification, please contact MSTC/RBI, Premises Department, CO, Mumbai (before the scheduled time of the e- tender).

**B) Contact Persons (RBI - During Office Hours only):**

1. Mr. Suneel Dutt Sharma, AM (Tech-Civil), e-mail: [suneelsharma@rbi.org.in](mailto:suneelsharma@rbi.org.in) , Mob: 8424048518
2. Mr. Ravindra Kumar, AM, e-mail: [ravindraku@rbi.org.in](mailto:ravindraku@rbi.org.in) , Mob:7976264512

**Contact person (MSTC Ltd):**

1. Name: Shri Manas Mallick, Senior Manager (MSTC-WRO)  
Email: [manas@mstcindia.co.in](mailto:manas@mstcindia.co.in)  
Mobile no.: 9831108435.



## **2. HO Central Help Desk:**

Phone Number :07969066600

[helpdeskho@mstcindia.in](mailto:helpdeskho@mstcindia.in) (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

### **C) System Requirements:**

1. Windows 7 or above Operating System

2. Please note that following settings are required for use of MSTC E-procurement Portal (shown below), which the portal itself guides the user to do, upon opening the page. Once the settings are done, user (Buyer/Seller/Admin) can access the portal without any issue. System Requirement:

a. Windows 7 or above Operating System

b. Microsoft Edge/Chrome/Mozilla Firefox

c. Signing & encryption type class III digital signature

d. Java 1.8 or above

e. Local system admin rights a. Note: do not run as "run as administrator". b. Must not ask for any username or password while installation

f. On opening URL <https://www.mstcecommerce.com/eprocn/> , system will check for settings and prompt user for action to correct the settings.

g. PKI application 32 bit to be installed if you have 32-bit java installed or PKI application 64 bit to be installed if you have 64 bit java installed.

h. Once all the settings are done, the system check dialog box will disappear and user can login to the portal.

### **D) Bidding in e-tender:**

a) The process involves Electronic Bidding for submission of Bid.

b) The bidder(s) can submit their Bid through internet in MSTC Website <https://www.mstcecommerce.com/eprocn/> .

c) The NIT/ Documents shall be available for download in the event catalogue available under 'Event Details' of the Event.

d) Please follow the guides for Registration available in the link [https://www.mstcecommerce.com/eprocn/admin/registration/vendor\\_registration.js](https://www.mstcecommerce.com/eprocn/admin/registration/vendor_registration.js) p#ste p-1 and other guides 'Subscription', 'Payment', 'Bidding', 'View/ Download Reports' and 'Upload encryption public key' 'Uploading encryption public key' and

'Bidding' under 'Download Guides' available in the Dashboard before proceeding to submit bid.

e) The bidders may upload the bidding related documents in the link 'My Documents'. The documents uploaded here shall be available for attaching with this event in the Bid Floor.

f) In order to submit bid, a vendor has to go to 'Events' from the menu and select 'Bid Floor'. The vendor has to select the buyer 'Buyer' from the buyer list in order to view the live events list. The correct event has to be selected from the event list for participation. A vendor has to submit 'Event wise bid details' that may consist of 'PQR'/'Common Terms' / 'Document Attach'. A vendor has to save the PQR/Common Terms / attach documents by clicking the respective buttons. Once the event specific bids are saved, the status is updated in 'Event specific bid status' and the 'Item specific bid' button appears on the bid floor. Thereafter vendor has to save lot specific technical bid/ price bid. A vendor has to click button under 'Technical Cover' in order to save the technical bid for specific lots. Once the technical bid is saved, the 'Price Cover' button appears on the screen for respective lots. Once price bid is saved, the vendor has to click on 'Final Submit'. On final submission of bid, the status of the bid submission shall display 'Bid submitted' under 'Item specific bid status'. A vendor shall receive system generated mail.

g) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.

h) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.

i) The e-tender floor shall remain open from the pre-announced date & time and for the duration mentioned above.

j) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by Buyer will form a binding contract between Buyer and the Bidder.

k) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.

l) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.

- m) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the tender.
- n) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.
- o) Payment of Applicable Transaction Fee should be paid in favour of MSTC Limited through the “Transaction fee Payment” link available in your login. NOTE: The bidders should submit the transaction fee well in advance before the last date of submission of tender as they will be activated for bid submission only after receipt of transaction fee by MSTC.
- p) Bidder(s) are advised to make remittance of tender fee and EMD if any to Premises Department, CO, Reserve Bank of India, Mumbai as advised in the NIT.
- q) All notices and correspondence to the bidder(s) shall be sent by email only during the process, up to the finalization of tender by ‘Buyer’. Hence the bidders are required to ensure that their official email ID provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSCs (Digital Signature Certificates).
- r) There is no provision to take out the list of parties downloading the tender document from the web site mentioned in NIT. As such, bidders are requested to see the website once again before the due date of tender opening to ensure that they have not missed any corrigendum uploaded against the said tender after downloading the tender document. The responsibility of downloading the related corrigenda, if any, will be that of the bidders only.
- s) No separate intimation in respect of corrigendum to this NIT (if any) will be sent to tenderer(s) who have downloaded the documents from web site.
- t) E-Tender cannot be accessed after the due date and time mentioned in NIT.
- u) Bidder(s) need to deposit/submit necessary EMD and Transaction fee separately for the e-Tender. Transaction fees is non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by Premises Department, CO, RBI, Mumbai after award of work. EMD of the successful bidder will be refunded after receipt of Security Deposit for the same.

- v) The bidder(s) who have submitted the above fees can only submit their Technical Bids and Price Bid through internet in MSTC website <https://www.mstcecommerce.com/eprocn> .
- w) Any order resulting from this e-tender shall be governed by the terms and conditions mentioned therein.
- x) No deviation to the terms & conditions are allowed.
- y) Buyer has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
- z) The online tender should be submitted strictly as per the terms and conditions and procedures laid down on the website <https://www.mstcecommerce.com/eprocn> of MSTC Ltd.
- aa) The bidders should upload all the documents required (if any) as per terms of NIT. Any other document uploaded which is not required as per the terms of the NIT shall not be considered.
- bb) The bid will be evaluated based on the filled-in Price bid formats.
- cc) Canvassing in any form in connection with the Tender is strictly prohibited and the bids submitted by the bidders who resort to canvassing are liable to be rejected.

## 4. निविदा फॉर्म

प्रति

प्रभारी मुख्य महाप्रबन्धक,  
परिसर विभाग  
केंद्रीय कार्यालय विभाग  
भारतीय रिज़र्व बैंक,  
मुंबई

महोदया

हमने निर्दिष्ट ज्ञापन में उल्लिखित कार्यों से संबंधित विनिर्देशों और मात्रा की अनुसूची की जांच की है और उक्त ज्ञापन में निर्दिष्ट कार्यों की स्थापना साइट का दौरा करने तथा जांच करने और ई-उद्धरण को प्रभावित करने वाली उससे संबंधित आवश्यक जानकारी प्राप्त कर ली है। हम उक्त ज्ञापन में निर्दिष्ट कार्यों को उक्त ज्ञापन में निर्दिष्ट समय के भीतर, मात्राओं की संलग्न अनुसूची में उल्लिखित दरों पर और करार की शर्तों में लिखित रूप में दिए गए विनिर्देशों, मात्रा की अनुसूची, निविदाकर्ता को सामान्य निर्देश और विशेष शर्तों, इसके पहले संदर्भित शर्तों, विनिर्देशों, डेटा शीट और मात्रा की अनुसूची, इसके लिये उपलब्ध करायी गयी सामग्री के साथ तथा अन्य सभी मामलों में ऐसी शर्तों के अनुसार जहां तक वे लागू हों, के अनुसार उक्त ज्ञापन में विनिर्दिष्ट कार्य को निष्पादित करने का प्रस्ताव रखते हैं।

### ज्ञापन

(क)	कार्य का नाम:	केंद्रीय कार्यालय भवन, भारतीय रिज़र्व बैंक, मुंबई में 01 अप्रैल, 2025 से 31 मार्च, 2026 तक पुष्प व्यवस्था/ स्थलदृश्य और बागवानी सहित बागवानी कार्यों के लिए वार्षिक रखरखाव संविदा
(ख)	वार्षिक रखरखाव संविदा की अवधि	अवधि प्रारंभ: 01 अप्रैल, 2025 से 31 मार्च, 2026 तक। एजेंसी के संतोषजनक प्रदर्शन के आधार पर संविदा को इस अवधि से आगे बढ़ाया जा सकता है।
(ग)	कार्य की अनुमानित लागत	<b>₹56.98 लाख</b>
(घ)	बयाना राशि	<b>₹1,13,960.00</b>
(ङ)	निष्पादन गारंटी	सफल ठेकेदार को कार्य की संतोषजनकता सुनिश्चित करने के लिए निर्धारित प्रारूप में किसी भी अनुसूचित बैंक से संविदा राशि की @ 5% निष्पादन बैंक गारंटी प्रस्तुत करनी होगी। बैंक गारंटी संविदा अवधि के दौरान मान्य होगी और वार्षिक रखरखाव संविदा के नवीकरण पर संविदा की आगे की अवधि के लिए बढ़ाई जाएगी।
(च)	भुगतान की शर्तें	प्रत्येक माह कार्य के संतोषजनक समापन पर तथा शिष्टाचार और सुरक्षा कक्ष के अधिकारियों द्वारा प्रमाणन पर। यह कार्य शिष्टाचार और सुरक्षा कक्ष के मार्गदर्शन और पर्यवेक्षण के अधीन किया जाएगा।

मैं/ हम सहमत हूँ/ हैं :

1. संविदा स्वीकार होने पर मैं/ हम यहां संलग्न संविदा को उक्त शर्तों के निबंधनों एवं प्रावधानों को, जहाँ तक वे लागू होते हैं, पूरा करने और उसका पालन करने के लिए या उसमें चूक करने पर उक्त में उल्लिखित शर्तों में निर्धारित राशि जब्त किये जाने और भारतीय रिज़र्व बैंक को अदा करने के लिए सहमत हूँ/ हैं।
2. हमने भारतीय रिज़र्व बैंक के पास अग्रिम राशि के रूप में **₹1,13,960/-** की राशि जमा की है, जिस राशि पर कोई ब्याज नहीं दिया जाना है। यदि मैं / हम संविदा को निष्पादित करने में विफल रहते हैं या निविदा में दी गई किसी भी शर्त का पालन करने में विफल रहते हैं, तो मैं / हम इस बात से सहमत हैं कि यह राशि मेरे / हमारे प्रति भारतीय रिज़र्व बैंक द्वारा जब्त कर ली जाएगी।
3. हमारे बैंकर हैं: (पूरा पता)

(i)	
(ii)	

4. हमारी फर्म के भागीदारों के नाम हैं :

(i)	
(ii)	

हस्ताक्षर करने के लिए अधिकृत फर्म के भागीदार का नाम	
अथवा	
संविदा पर हस्ताक्षर करने के लिए पावर ऑफ अटॉर्नी रखने वाले व्यक्ति का नाम (पावर ऑफ अटॉर्नी की प्रमाणित प्रति संलग्न की जानी चाहिए)।	

भवदीय,

ठेकेदार के हस्ताक्षर:

गवाहों के हस्ताक्षर, नाम और पते

01.-----

-----

-----

-----

02.-----

-----

-----

#### 4 Form of Tender

To  
Chief General Manager  
Premises Department  
Central Office Department  
Reserve Bank of India  
Mumbai.

Madam,

Having examined the Specifications, scope of work and Schedule of Quantities relating to the works specified in the Memorandum hereinafter set out and having visited and examined the site of the works specified in the said Memorandum and having acquired the requisite information relating thereto as affecting the tender, I/we hereby offer to execute the works specified in the said Memorandum within the time specified in the said Memorandum at the rates mentioned in the Schedule of Quantities and in accordance in all respects with the Specifications, The instruction in writing referred to in Conditions of Tender, The Articles of Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

#### MEMORANDUM

(a)	Name of the work:	Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026
(b)	Period of Annual Maintenance Contract	Period Starts from April 01, 2025 to March 31, 2026. The contract may be extended beyond this period on the basis of satisfactory performance of the agency.
(c)	Estimated Cost of the work	<b>₹ 56.98 Lakhs</b>
(d)	Earnest Money	<b>₹ 1,13,960.00</b>
(e)	Performance Guarantee	Successful contractor needs to submit, performance Bank Guarantee @ 5% of contract amount from any scheduled bank in the prescribed format, for ensuring satisfactory work. The BG shall be valid during the contract period and shall be extendable for further period of contract on renewal of Annual Maintenance Contract.
(f)	Terms of Payment	Every month on satisfactory completion of the service and certification from the officials of Protocol and Security cell. The

		work will be carried out under the guidance and supervision of Protocol and Security Cell.
--	--	--

I / We agree to:

1. Should this tender be accepted, I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.
2. I / we have deposited a sum of ₹ 1,13,960/- as Earnest Money Deposit with the Reserve Bank of India, which amount is not to bear any interest. Should I / We fail to execute the contract when called upon to do so, I / We do hereby agree that this sum shall be forfeited by me / us to the Reserve Bank of India.
3. Our Bankers are: (Full Address)

(i)	
(ii)	

4. Names of Partners of our firm are:

(i)	
(ii)	

Name of the Partner of the firm Authorized to sign	
Or	
Name of person having Power of Attorney to sign the Contract (Certified copy of the Power of Attorney should be attached).	

Yours faithfully,

Signature of Contractor:

Signature, Name and Addresses of Witnesses:

- 01.-----  
-----  
-----  
-----  
-----  
-----
- 02.-----  
-----  
-----



## **5 Articles of Agreement (Proforma).**

ARTICLES OF AGREEMENT made the \_\_\_\_\_ day of \_\_\_\_\_, between the Reserve Bank of India (hereinafter called: the "Employer") of the one part and (Hereinafter called "the Contractor ") of the other part.

WHEREAS the Employer is desirous of..... and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Reserve Bank of India.

AND WHEREAS the said specifications and the schedule of Quantities have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon and subject to the conditions set forth in the conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively herein after referred to as "the said Conditions") the work shown upon / described in the said Specification and include in the Schedule of Quantities at the respective rates therein set forth amounting the **sum ₹** \_\_\_\_\_ as therein arrived or such other sum as shall become payable there under (hereinafter referred to as " the said contract amount").

### **NOW IT IS HEREBY AGREED AS FOLLOWS:**

- 1) In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractor will upon and subject to the conditions annexed carry out and complete the Work shown upon the Contract and described by or referred to in the schedule of Quantities and in the said conditions.
- 2) The Employer will pay the Contractor the said contract Amount, or such sum as shall become payable, at the times and in the manner specified in the said conditions.
- 3) The said Conditions and Appendix thereto and the correspondence attached hereto shall be read and construed as forming part of this Agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and the correspondence and perform the agreement on their part respectively in the said Conditions and the correspondence contained.
- 4) The original tender documents mentioned herein shall form the basis of this contract.
- 5) This contract is neither a fixed Lumpsum Contract nor a Piece Work Contract, but it is an item rate Contract for the complete work to be paid for according to actual as provided in the said Conditions.
- 6) The Employer reserve to itself the right of altering the items to be executed by adding to or omitting any items without prejudice to this contract. However, the Contractor shall not be entitled to any payment for the works done exceeding the Tender quantities unless specifically approved in writing by the Bank's Authorities. The contract may be

extended beyond the specified period or terminated before the specified period subject to COVID situation.

7) All payment by the Employer under this contract will be made only at Mumbai.

8) All disputes arising out of or in any way connected with this Agreement shall be deemed to have arisen at Mumbai and only Courts in Mumbai shall have the jurisdiction to determine the same.

9) That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these present and two duplicates hereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual).

IN WITNESS WHEREOF the Employer has set its hands to these present through its duly authorised officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/has caused these present and the said two duplicates hereof to be executed on its behalf. The day and year first hereinabove written. (If the Contractor is a Company).

Signature Clause:

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of

Shri

(Name & Designation)

In the presence of:

1. \_\_\_\_\_  
\_\_\_\_\_

Address:

\_\_\_\_\_  
\_\_\_\_\_

2)

\_\_\_\_\_  
\_\_\_\_\_

Address: \_\_\_\_\_  
\_\_\_\_\_

Witness  
SIGNED AND DELIVERED by

If the party is a partnership firm  
or an individual should be signed  
by all  
or on behalf of all the partners.

The presence of:

1) \_\_\_\_\_

Address: \_\_\_\_\_

\_\_\_\_\_

2) \_\_\_\_\_

Address: \_\_\_\_\_

\_\_\_\_\_

Witnesses

The COMMON SEAL OF \_\_\_\_\_

Was hereunto affixed pursuant to the  
Resolutions passed by its Board of  
Directors at the meeting held on  
in the presence of:

1) \_\_\_\_\_

2) \_\_\_\_\_

Director, who have signed these

Presents in token thereof in the  
presence of:

If the Contractor signs under common  
seal, the signature clause should tally  
with the sealing clause in the Articles of  
Association.

1) \_\_\_\_\_

2) \_\_\_\_\_

SIGNED AND DELIVERED by the

If the Contractor is signing by the hand of Power of Attorney, whether a company or an individual.

Contractor by the hand of

Shri \_\_\_\_\_

and duly constituted attorney.

## **6 Instructions to Bidders.**

E-tenders comprising duly filled in Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender should be uploaded in MSTC website under RBI Portal for the work of ‘**Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026**’ not later than **14.00 Hrs on February 18, 2025** .

1. The Bank discourages stipulation of any additional conditions by the tenderers. However, in case the tenderers wish to include any condition, it shall be addressed as a special remark. The condition(s), if any, will be examined and after discussions with all the tenderers, the conditions that are acceptable to the Bank will be intimated to the tenderers.
2. Part I (Techno-Commercial Bid) of the tender shall be opened at **15:00 Hrs on February 18, 2025**. Part II (Price Bid) of the tender shall be opened on a subsequent date, after scrutiny of the documents, submitted in support of the eligibility criteria for participating in the tender, which shall be communicated to the qualified bidders.
3. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of Part I of the tender which period may be extended by mutual agreement and the bidder shall not cancel or withdraw the tender during this period.
4. The bidder must have valid Class III Digital Signature to submit the bid.
5. If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
6. The vendors shall pay the transaction fee vide the procedures listed in ‘**Guidelines for e-procurement**’.
7. Transaction fee is non-refundable. A vendor will not have the access to online e-tender without making the payment towards transaction fee.
8. **Earnest Money Deposit** for a sum of **₹ 1,13,960/-** shall be remitted to the Bank Account of Reserve Bank of India on or before **14:00 Hrs on February 18, 2025**. The account details for NEFT / RTGS transactions are as follows.

**Beneficiary Name: Reserve Bank of India**  
**IFSC : RBIS0COD001**  
**Account No.: 41861403873**

Proof of remittance with transaction number (Scanned copy) shall be attached/ uploaded.

EMD may also be submitted **on or before 14:00 Hrs on February 18, 2025** in the form of Demand Draft / Bank Guarantee in the format approved by the Bank at the **Premises Department, Central Office Building, Reserve Bank of India, Mumbai**. A tender which is not accompanied by such EMD will not be considered. EMD of the unsuccessful bidders shall be refunded / returned without any interest.

9. The EMD shall not be accepted in any form other than the one mentioned in the tender notice. The EMD submitted by the successful bidder shall be forfeited / invoked, in case he / they fail(s) to commence the work awarded to him / them within the prescribed time limit.
10. Within 10 days from the date of issue of Letter of Intent, by the Bank for having accepted the tender, the successful bidder shall also submit a **Performance Security Bank Guarantee for 5% of the accepted Contract Value**, valid for a period of the stipulated 'Contract Period', for due fulfilment of the contractual obligations by the contractor. The EMD paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of Performance Security Bank Guarantee for 5% of the accepted Contract Value as provided above, by the successful bidder. The Performance Security Bank Guarantee shall be released by the Bank after the end of contract period.
11. **The firm shall comply with all the requirements related to labour laws, minimum wage prescribed by the Government etc. from time to time and all rules and regulations etc. of the Government.**
12. **Pre-bid meeting:** In order to explain the scope of work, other details and to clarify any issues/ queries raised by the bidders, a Pre-bid meeting has been arranged at 11:30 hours on February 06, 2025 at Premises Department, 5th floor, Central Office Building. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI before or during the pre-bid meeting. All the bidders are advised to attend the Pre-bid meeting in their own interest. Any tender received with any deviation/ Condition is liable for rejection.
13. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Earnest Money Deposit will be refunded to the bidder, if he / they are found not fulfilling the 'eligibility criteria' or if his / their tender is not accepted by the Bank, but without any interest. Under no circumstance

Earnest Money Deposit will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or cheque.

14. The successful tenderer shall indemnify the Employer against workmen compensation risk by obtaining and keeping in force / currency throughout the Contract Period, necessary Insurance Policies of appropriate value of Workmen Compensation Policy from an Insurance Company approved by the Bank.
15. On receipt of intimation from the Bank of acceptance of his / their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed.
16. The Contractor shall carry out all the works strictly in accordance with specifications in the tender and instructions of the competent authority of the Bank.
17. A schedule of probable quantities in respect of each work and specifications accompany these documents. The schedule of probable quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank.
18. The bidder must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
19. Workers deputed by the contractor for this work are required to take police verification report for verification of his credentials and working passes with photos from the Bank. Only such authorized persons will be allowed to enter the premises and they should strictly follow the various security requirements of the Bank.
20. **Renewal of contract:** At the sole discretion of the Employer, the AMC shall be considered for further renewal for the succeeding year on same terms and conditions with requisite increase / decrease in rates based on the applicable Minimum Wages provided the Employer finds the services of the Contractor satisfactory. The decision of the Employer in this regard shall be final and binding. In addition to this, the maximum permissible increase in the Service Charges will be based on CPI and WPI indices, as decided by the Bank.
21. **INSURANCE in respect of damage to person and property:** The contractor shall be responsible for all injury to persons, which may arise from any factor omission on the part of the Contractor or any of their employees. The contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or

otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims. The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 Lakhs per person for any one accident. The contractor shall also indemnify the employer against all claims which may be made upon the employer under the workmen compensation act, during the currency of this contract or at common law in respect of an employee of the contractor or the subcontractor and shall be at his own expense effect and maintain until the completion or the contract with an insurance company approved by the employer a policy of insurance against such risks and deposit such policy or policies with the employer from time to time during the currency of this contract. In default of the contractor ensuring as provided above, the employer may so ensure and may deduct the premiums paid from any money due or which may become due to the contractor. The contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

22. The rates quoted shall be inclusive of all taxes, duties, transport, packing, forwarding, insurance etc. and shall be for the complete work duly installed and commissioned at site. The prices quoted shall remain firm for the entire period of contract and shall not be subjected to any variations in the foreign exchange or variations of any other taxes, levies, duties etc. No import license will be furnished by the Bank. The tenderers shall make their own arrangement for import of any flower, if any, required for completion of the work. Tenderer should have GST registration number. Tenderers must quote their rates including GST, if applicable, levied by the Central Government and State Government. The Bank is not responsible for payment of GST, if applicable, for the service rendered by the contractor. It is the responsibility of the contractor to pay the GST, if applicable, to the tax authority. The contract value will also be subject to TDS / TCS / TDS under G.S.T / Withholding Tax / any other tax, as per statutes.
23. The Contractor must bear in mind that all the works shall be carried out strictly in accordance with the Specifications in compliance of the requirements of the local Municipal and State / Central Government authorities time to time and to the requirements of the Bank and no deviation on any account will be permitted unless otherwise they are given in writing by the Bank.



24. The successful tenderer should make his own arrangement to obtain flowers and other materials, time to time required for the work. The flowers as far as procurable shall be fresh as per the requirement of the Bank.
25. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto.
26. The rates quoted shall be firm during the period of the contract and may be extended on the basis of performance of the agency. The work shall be carried out before / after office hours without any extra cost.
27. A) The contractor / agency shall be solely responsible for full compliance with the provisions of “the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013”. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.
- B) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- C) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank’s employee, if sexual violence by the employee of the contractor is proved.
- D) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- E) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank’s premises.

**28. Termination of Contract by the Employer:**

If the contractor being an individual or a firm commits any “act of insolvency”, or shall be adjudged an Insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice of him requiring him to do so, to show to the reasonable satisfaction of the Bank’s Engineer that he is able to carry out and fulfil the contract and to give security therefore, if so required by the Bank’s Engineer.

**Or**

if the contractor (when and individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the contractor.

**Or**

Shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the contractor.

**Or**

Shall assign or sublet this contract without the consent in writing of the Employer first hand and obtained.

**Or**

Shall charge or encumber this contract or any payments due or which may become due to the contractor hereunder.

**Or**

if the Bank's Engineer shall clarify in writing to the Employer that the contractor.

- (i) Has abandoned the contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progress of the works for fourteen days after receiving from the Employer notice to proceed or
- (iii) Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days after receiving from the Employer's written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- (v) Has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this contract to be observed and performed by the contractor for seven days after written notice shall have been given to the contractor requiring the contractor to observe or perform the same.

Then and in any of the said case the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the contractor, determine the contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workers in carrying on and

completing the works or by employing any other contractor or other person or persons to complete the works, and the contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the material and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the contractor to remove his surplus materials and plant, and should the contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his what (if anything) shall be due or payable to or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and expense or loss which the employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the contractor or by the contractor to the Employer, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

(vi) Failure by the Bidder to meet deadlines for performance of services or failing to meet the standards required by the Bank in the performing of services.

(vii) Change of ownership of the business of the Bidder.

29. **Termination of contract by contractor :** If this payment of the amount payable by the employer under certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the contractor to the employer, or if the employer interferes with or obstructs the issue of any such certificate, or if the employer shall repudiate the contract, or if the works be stopped for three months under the order of the employer or by any injunction of other order of any court of Law, then and in any of the said cases the contractor shall be in liberty to determine the contract by notice in writing to the employer, and he shall be entitled to recover from the employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the contract.

30. **Settlement of Disputes by Arbitration:** All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal. But if either the Contractor be dissatisfied on any matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or

difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators as the case may be., who may determine the amount thereof or direct the same to be taxed as between the party and party and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers.

Signature of tenderer with seal.

Name and Address:

## 6.1 SAFETY CODE

1. There shall be maintained in a readily available place, First Aid appliance including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground / floor.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material / chemicals etc shall be provided with protective footwear and rubber hand gloves.
9. Safety belts shall be provided by the contractor and used by the workmen while working from height of more than 3 metres from ground level.
10. (i) No paint / chemicals containing lead products shall be used except in the form of paste or readymade paint.  
(ii) Necessary PPE kits, facemasks, hand gloves, boots, etc should be supplied for use by the workers.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
12. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect condition.
13. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.

## 6.2 FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iii. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine, air compressors etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vi. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- vii. Used chemical / paint drums shall be stored in specified store only after closing them properly.
- viii. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials / waste / debris.
- ix. None of the fire extinguishers shall be removed / shifted from its designated location.
- x. Power supply shall be switched off from the mains when equipment is not in use.
- xi. Any dust / debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xii. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.
- xiii. All the electrical / mechanical / electro mechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

Date:

Signature of Contractor with seal

Place:

Name and Address:

## **7 Scope of Work**

The Contracting Agency shall render the following services to the Bank

### **Horticulture Work**

The purpose of horticulture work is that the open area at Ground floor of Central Office Building (COB) must look rich with lush green plants and beautiful flowers so as to provide an excellent ambience of work-environment and at the same time makes the premises environmentally friendly and to make a good impression on the visitors and public. The contractor has to undertake all such jobs/activities required to maintain the complete premises in a presentable condition and in above mentioned spirit at all the time whether such activities are elaborated hereunder or not.

While undertaking this work, the contractor will develop the Vertical gardens and flower arrangements at the open space at various places in COB premises in consultation with the designated officer and then simultaneously maintain all the existing as well as the developed lawns/parks.

He will maintain flowers/creepers/plants exists in pots/ground in entire premises of Central Office Building. He will also maintain flower pots in the cabins of senior officers in consultation with designated officer and ensure that the flowers and plants in those pots do not die or suffer in any manner and that he will change them periodically or earlier if required for their good maintenance. He will also arrange to keep flower pots with seasonal/perennial flowers on the desks of identified officers on all working days. He will also ensure that due to closure of office on weekend days the plants and flowers in the pots kept in the officers' room do not suffer in any way.

Approximate quantity of potted plants at Governor's Floor, Deputy Governor's floor, Executive Director's floor, All Chief General Manager's Cabins at all floors, Entrance of all Central Office Departments and Ground floor of the Bank is 5500 Numbers. **However, Bidders are advised to visit COB at any working day to correctly analyse quantum of work, prior to submit their bid for the work.**

### **7.1 Part A of Tender Part II (Annual Maintenance Work):**

The Brief scope of work is as under

- (a) Maintenance of gardens situated at following locations of the Bank
  - (i) Lawns and gardens at Ground Floor of Central Office Building (approximate area 65 Sqmt)
  - (ii) Garden at Bank's Petrol Pump plot near Central Office Building (Approximate area 150 Sqmt)
  - (iii) Triangular shape garden (Matka Garden) on western side of Mumbai Regional Office Building (Approximate area 80 Sqmt)

(b) Visit of a qualified horticulture and landscape architect to Bank's Premises and meet with Bank's authority to suggest improvement in horticulture and landscaping services (Periodicity of visit once in a month).

(c) Maintenance of Vertical Garden. Removal & replacement of dead plants/pots/manicure/soil/manure/ shall be done as and when required or directed by Bank's authority. The contractor has to supply and fix PVC panel, PVC pots with earth, coco peat and plants initially as per rates quoted by them in specific item of Part B of tender part II and subsequently maintain vertical garden.

(d) A report of Horticulture Architect shall be submitted by the Contract to Bank's Engineer. If Horticulture Architect suggest to supply some plants/shrubs/trees for improvement of Lawns and gardens of Bank, these shall be supplied by the contractor on rates quoted by their firm in Part B of Tender. If Architect suggest some additional plants/landscaping works to be carried out, it shall be examined by the Bank's authority and decision shall be taken accordingly.

The other normal job in this regard would be:

7.1.1. Daily jobs: - watering (except monsoon season), lawn mowing and weeding (during monsoon), sweeping, collecting garden waste, mowed lawn and shifting it to the prescribed location for preparation of compost.

7.1.2. Weekly job: - lawn mowing (in dry season), collecting mowed lawn and shifting it to the prescribed location for preparation of compost. Operating electric Shredder on Saturdays and Sundays and Holidays to shred degradable (viz. Lawn cutting, weeds, dry & wet leaves, cuttings of hedges, tender twigs, etc.) garden waste, shifting shredded material to the prescribed area to make compost. The contractor should take all the necessary precautions and use safety gears while operating electric shredder.

7.1.3. Fortnightly job: - Weeding followed by collecting weeds and shifting it to the prescribed location for preparation of compost. Hoeing and soil loosening around plants in soil and pots. Dead heading of flowering plants and potted plants.

7.1.4. Monthly jobs: - Dressing up with manure and soil, trimming and shaping shrubs, hedges, borders, replanting, gap fillings with new saplings, collecting cut plant material and shifting it to the prescribed location for preparation of compost.

7.1.5. Quarterly job: -Inspection of all the trees, reporting their prognosis followed by Pest control and disease control if required.

7.1.6. As and when required/ordered jobs: - Application of insect and pest control, trimming of overgrown tree branches by observing the enforce norms set by MCGM, MUMBAI. Removal, shifting and disposal of all types of non-degradable garden waste like Coconut and Royal palm leaves, tree branches, dry and dead branches, dead trees, wooden logs, pruning of tree branches and stacking at prescribed locations till its disposal.

7.1.7. Half-yearly job: - Repotting potted plants with fresh soil and manure.

Detailed Activities would be:

7.1.8. To water the lawns (except monsoon season), potted plants and gardens daily as per the needs of plants, shrubs, or the lawn.



- 7.1.9. Sweeping, collecting garden waste, and shifting it to the prescribed location for preparation of compost.
- 7.1.10. Hoeing and soil loosening around plants in soil to ensure proper aeration of the soil and proper mulching to ensure water retention in the soil and deadheading of flowering plants and potted plants.
- 7.1.11. Dressing up soil with compost and manure, trimming/ pruning and shaping shrubs, hedges, boarders, to ensure the good health of the plants and as per the landscaping needs. Replanting and gap fillings with new saplings, collection of cut plant material and shifting it to the prescribed location for preparation of compost.
- 7.1.12. Inspection of all the trees, reporting their prognosis followed by pest control and disease control if any required. Spraying of insecticide and fungicide application/spreading of chemical and manure as and when required/advised.
- 7.1.13. Removal, shifting and disposal of all types of excess garden waste like, Coconut and Royal palm leaves, any tree branches, dry and dead branches, dead trees, wooden logs, pruning of overgrown branches. Ensuring collection and disposal of this excess garden waste from the Bank campus to the MCGM-approved dumping ground.
- 7.1.14. Trim and prune the hedges and shrubs to ensure the good health of the plants and as per the landscaping needs.
- 7.1.15. Mowing of the lawn area. Cutting of grass in lawns, pruning of plants at required intervals and removing the waste to the proper place.
- 7.1.16. Removal of weeds and maintain creepers by providing the necessary support.
- 7.1.17. Trimming small branches, cutting off the dead/unwanted branches of trees on the campus, removal of dead trees and disposing of them off the Bank campus, with specific orders of the competent authority.
- 7.1.18. Shredding of leaves and other garden waste.
- 7.1.19. Maintain potted plants.
- 7.1.20. Maintain the current landscaping with painting of hedge boundaries with natural materials.
- 7.1.21. Maintaining a composting pit and compost tumblers (for garden waste and canteen waste). All unwanted plants cuttings, mowed grass and dry leaves etc. are to be collected and composted at the sites designated.
- 7.1.22. Composing leaves and other garden waste using the pit method or any other method updated by the Bank staff time to time.
- 7.1.23. Post-processing of compost like sieving etc.
- 7.1.24. To maintain labels of trees/shrubs/plants with the guidance of the Bank officials.
- 7.1.25. To prepare and maintain flower beds, seasonal and perennial both. Replacement of unhealthy and ailing trees and plants and the seasonal flower beds.
- 7.1.26. To ensure that the lawn and gardens are in a flourishing and healthy condition.
- 7.1.27. To enhance the diversity of plants in the garden with a combination of flowering plants, vegetable garden and herbal garden, in addition to grassy lawn and tree cover.
- 7.1.28. To follow ecological practices (such as the use of compost, manure, wood ash, natural pesticides, etc.) to keep the soil and plants healthy and disease-free with minimal use of synthetic pesticides and fertilizers, which are to be used only when necessary.
- 7.1.29. Any other work related to gardening deemed fit and desirable by the Bank.

- 7.1.30. Attending gardening-related meetings/lectures/workshops from time to time as arranged at the Bank.
- 7.1.31. The curb stones along with roads and decor able plots in the campus and outside adjacent to the Bank's Petrol Pump site & Visitor Entry, shall be washed at least once a month.
- 7.1.32. Names of the plants (Hindi, English & Botanical names) have to be written on pliable plastic plates & tagged to the respective plants or erected on small poles on the soil to identify the plants.
- 7.1.33. Trimming/pruning of the tree branches and removal of debris, away from the Bank's premises shall be done before onset of monsoon and then after every three months or as required by the Bank. Necessary approval from the Bank and permission from BMC (Garden authorities) shall be taken prior to the work. The responsibility of liaising with Local Authorities gardening/tree cutting department for getting necessary required approvals, whenever required, including taking photographs of trees shall rest with the contractor.
- 7.1.33. Removal of Dead Tree – The cutting of dead tree and removal of debris away from the Bank's premises wherever/whenever required shall be considered after taking necessary prior approval from Bank and permission from BMC (Garden authorities). Contractor shall have to arrange for specialized equipment, machine, manpower, etc. if required for this work and no extra payment will be made for the same by the Bank.
- 7.1.34. Removal of Fallen/ uprooted tree – Fallen tree shall be disposed away from the Bank's premises wherever/whenever required. Necessary prior approval from Bank and permission from BMC (Garden authorities), if any, shall be taken by the contractor. Contractor shall have to arrange for specialized equipment, machine, manpower, etc. for this work and no extra payment will be made for the same by the Bank.
- 7.1.35. Regular maintenance of plants in the flowerpots including watering daily, manuring, adding extra earth, etc. all complete for healthy growth of plants in the pots. For replacement or damaged/broken pots and plants. In case of requirement of new plant & pots, the same will either purchased by the Bank directly from market or payment will be made to the contractor as per their purchase rate, subjected to producing proper invoice and reasonability of rate.
- 7.1.36. Providing all garden equipment like lawn movers, grass cutters, tools, hose pipes for watering & supports for plants.
- 7.1.37. Any work (as described above) not done properly shall be re-done to the satisfaction of the Bank, for which no extra payment is admissible.
- 7.1.38. The work specified in the scope is only indicative. The Bank reserves the right to increase or decrease the quantum of work. The contractor shall execute the work on the same terms and conditions and rates throughout the period of the contract.
- 7.1.39. In case of failure to complete a job within specified time, the same may be got executed through another agency at the contractor's risk and cost without giving further notice.
- 7.1.40. Necessary liaison with the Bank, Garden Department shall be done by the Contractor for trimming, pruning of the overgrowing, dead tree before rainy season/onset of monsoon.

## 7.2 Flower arrangement at Central Office Building

- 7.2.1. Providing, making and supplying fresh flower arrangement along with plant materials like leaves, etc. and flower vases / baskets / pots / sticks and suitably decorated and displayed at various locations / cabins in different floors of Central Office Building, RBI as per the requirement of the Bank.
- 7.2.2. The contractor shall arrange and supply suitable flower arrangement as specified below in the table at the specified locations of Bank's Central Office Building.
- 7.2.3. The flower arrangement work at the specified locations shall be completed by 09.00 AM on the specified dates.
- 7.2.4. The likely number of flower arrangement required by the Bank as mentioned in the tender may be changed including the days of supply as per the requirement of the Bank.
- 7.2.5. All flower arrangements shall be supplied along with plant materials like leaves, etc. for decoration and flower vases / baskets / sticks and suitably decorated and displayed at locations as per the requirement of the Bank.
- 7.2.6. Seasonal flowers, generally used in the Bank are Polyanthas Tuberosa (Nishigandha), Chrysanthemum (Shevanti), Roses of different colours (Indian), Bellis Perennis (Daisy), Gladiolus, Helianthus (sun flower) or any approved equivalent. The contractor may use different flowers, if suggested by their Horticulture Architect, with approval of P & SE officials.
- 7.2.7. Exotic flowers, generally used in the Bank are Anthurium Andraeanum (Anthurium), Strelitzia (Bird of paradise), Dianthus caryophyllus (Carnation), Gerbera jamesonii (gerbera), Orchidaceae (Orchid), Liliium (lily), Heliconia, Liliium Orientalis or any approved equivalent. The contractor may use different flowers, if suggested by their Horticulture Architect, with approval of P & SE officials. Indicative list of indoor plants are as under:

### List of Indoor Plants

1	Arocaria (Top to bottom lush green, well developed)	17	Singonium
2	Raphis Palm	18	Zanardu
3	Royal Palm	19	Rubber plants
4	China Palm	20	Pothos
5	Can Palm	21	Phyllodendron
6	Snake plants	22	ZZ plants
7	Spider plants	23	Aloe
8	Jade plants	24	Chinese evergreen
9	Anthurium	25	Water Lettuce
10	Succulents	26	Peace Lily
11	Kalanchoe	27	Boston Fern
12	Lucky Bamboo		<b>Tall plants</b>
13	Oxalis	1	Alocasia
14	Asparagus Fern	2	Fiddle leaf fig
15	Croton	3	China doll
16	Dracenea Mahatma	4	Chordyline
<b>Winter- Seasonal flowers</b>			
1	Dahlia	12	Marigold - Hybrid
2	Stock	13	Cinneria
3	Aster	14	Salvia
4	Petunia	15	Flocks

- |    |                     |    |               |
|----|---------------------|----|---------------|
| 5  | Antihirinum         | 16 | Balsam        |
| 6  | Pansy / Bogan Plant | 17 | Zerbra        |
| 7  | Dianthus            | 18 | Poppy         |
| 8  | Sweet William       | 19 | Candytuft     |
| 9  | California Poppy    | 20 | Holi hox      |
| 10 | Calendula           | 21 | Dog flower    |
| 11 | Sweet beas          | 22 | Chrysanthemum |

**Summer- Seasonal flowers**

- 1 Cocks comb - Mogra
- 2 Gomphrina
- 3 Zinnia / Tagar
- 4 Sun Flower / Adenium
- 5 Marigold
- 6 Rajnigandha / Hibiscus
- 7 Lily

**List of Medicinal Plant**

- 1 Chamomile
- 2 Ashwangandha
- 3 Basil
- 4 Dandelion
- 5 Echinacea
- 6 Lemon Balm
- 7 Thyme
- 8 Tulsi
- 9 Rosemary
- 10 Peppermi

7.2.8. Requirement of flower arrangement is as under:

SI No.	Description of flower arrangement	Preferable Days per week	Quantity per week
1.	Bunch of about 5-7 seasonal flowers and 15-20 exotic flowers and plant materials	Monday & Thursday	12 Nos.
	<b>Total per month</b>		<b>48 Nos.</b>
2.	Round table arrangement with bunch of 20-25 exotic flowers and plant materials	Monday & Thursday	2 Nos.
	<b>Total per month</b>		<b>8 Nos.</b>
3.	Bunch of about 5-7 seasonal flowers and 10-15 exotic flowers and plant materials	Monday & Thursday	26 Nos.
	<b>Total per month</b>		<b>104 Nos.</b>
4.	Bunch of about 15-22 seasonal flowers and plant materials	Monday & Thursday	12 Nos.
	<b>Total per month</b>		<b>48 Nos.</b>
5.	Bunch of about 5-7 seasonal flowers and plant materials	Monday & Thursday	124 Nos.
	<b>Total per month</b>		<b>496 Nos.</b>

6.	Combination of 35-40 exotic flowers with plant material	Monday	2 Nos.
	<b>Total per month</b>		<b>8 Nos.</b>
7.	Boat shape arrangement with bunch of 25 – 30 exotic flowers and plant materials	Monday & Thursday	2 Nos.
	<b>Total per month</b>		<b>8 Nos.</b>
8.	Boat / Oval shape arrangement with bunch of 25 – 30 exotic flowers and plant materials	Monday & Thursday	2 Nos.
	<b>Total per month</b>		<b>8 Nos.</b>
9.	14 - 15 pieces of flower arrangement, each with bunch of about 5-7 seasonal flowers and plant materials in flower pot / vases (total 14 pieces to be decorated in two rows around the fountain)	Monday	1 Job
	<b>Total per month</b>		<b>4 Jobs</b>
10.	28 - 30 pieces of flower arrangement, each with bunch of about 5-7 seasonal flowers and plant materials in flower pot / vases (14 - 15 pieces to be decorated in single row around each column = total 28 – 30 pieces in two columns)	Monday	1 Job
	<b>Total per month</b>		<b>4 Jobs</b>

### 7.2.9 Quality

Flowers / plants / leaves and flower vases / baskets / pots / sticks shall be fresh and of best quality of their respective kinds as specified. Samples of all the flower arrangements proposed to be supplied by the Contractor shall be displayed at any time to the representative of Bank.

### 7.3 Desired qualification and responsibility of Gardening staff

#### 7.3.1. Skilled Gardener/Supervisor –

i. Contractor shall deploy experienced Skilled Gardener and he should possess relevant field experience in the Horticulture/Gardening works. The gardeners should demonstrate own initiative for horticultural up gradation of premises. Seasonal plan(s) for the same should be prepared and submitted to the designated officer

- ii. He shall be responsible for timely completion of all activities for the maintenance work and quality of the work.
- iii. He should be proactive in solving the problems related to maintenance work.
- iv. Supervise all sites for giving instructions to the site staff and submitting report/suggestions to the employer.
- v. The reports of decayed/dead plants and trees shall be submitted on monthly basis to the Bank.
- vi. Creating nursery planting, Watering, trimming, manure spraying, pruning and removing all the wild grass and weeds in the garden area, spraying of pesticides as and when required or directed by the Bank.
- vii. Carrying out all gardening operations for the proper growth of plants and uniform thickness/density of grass in lawn.
- viii. Remove the debris generated due to gardening process away from the Bank's premises.
- ix. To interact with the Bank's representative and take their feedback to improve the performance, wherever required.

### **7.3.2 Unskilled Gardener/ Helper –**

- i. Contractor shall deploy experienced Un-skilled Gardener having experience in the Horticulture/Gardening works.
- ii. To carry out all the works allocated by the Supervisor.
- iii. Watering, trimming, manure spraying, pruning and removing all the wild grass and weeds in the garden area, spraying of pesticides, changing soil as and when required.
- iv. Keeping the garden/lawn area clean and neat in appearance including removal of dried/fallen leaves/sticks/ branches of trees and other waste material & disposal thereof.
- v. The wild growth in the entire premises (even if not in the garden Area) shall be uprooted off once in a month (including periphery of Buildings).

### **7.4 Part B of Tender Part II (Supply of Earth/Grass/Plants/shrubs/trees):**

Intending Bidders are required to quote their rates for supply of various Grass/Plants/shrubs/trees etc. These material shall be ordered by The Bank on as required basis. Quantities of this part may be changes as per requirement of the Bank.

## **7.5 ADDITIONAL TERMS & CONDITIONS**

7.5.1 The Contractor shall indemnify and keep indemnified the Bank against:

a) Any claim arising out of third-party loss/ damage to life or property caused by/during execution of the work.

b) Any claim arising out of loss/ damage to the workmen engaged by the contractor during execution of the work.

c) Any claim due to non-compliance of applicable PF/ Labour laws, ESI, regulations etc

7.5.2. The gardeners must report to the P& SE Officer as designated for taking any instructions from the Bank.

7.5.3. Operations and storage areas: All operations of the contractor shall be confined to areas authorized by the Engineer-in-Charge and storage of materials shall be over the areas specially indicated by the Engineer-in-Charge. The contractor shall be obliged to keep the premises in hygienic conditions by proper drainages of the area provided with suitable approaches throughout the period of the contract. He/she shall rectify all damages caused to the Government property within the areas thus allotted. He/she shall be responsible to clear all rank, vegetation at site at his own cost. The contractor should provide a Storage box for the working personnel at his own cost with a lock and key arrangement. The box can be placed at an approved location by the Engineer-In-Charge.

7.5.4. Shredding machine: The contractor will provide an electrical shredding machine to shred small pieces of all unwanted plants, mowed grass and dry leaves etc., as and when required.

7.5.5. The Contractor shall depute minimum One (skilled) supervisor as proposed by him, who shall be available on site to supervise the Contract employees and interact on daily basis with Engineer-in-Charge regarding delivering the specified services.

7.5.5. It is desirable that the contractor should have at least One expert (BSc. Hort. or equivalent) who will be available on call basis for quality assessment through personal visit and the report of the visit to be submitted to Engineer-in-Charge through e-mail. The Contractor should submit documentary evidence of the expert.

7.5.6. The persons deployed by the Contractor should be properly trained, have requisite experience and skills for carrying out a wide variety of maintenance of garden maintenance work using appropriate materials and tools/equipment's.

7.5.7. All the material (natural pesticides, plants, pots, etc.), tools and equipment (except shredding machine) including compost tumblers needed for the upkeep of the Garden shall be provided by contractor.

7.5.8. The Contractor should provide two sets of Uniforms with company insignia, badges/ID cards with photos, safety equipment, cap, raincoats, Shoes (gum boots), Gloves etc., to the staff deployed, at no extra cost.

7.5.9. The rates quoted for Annual Maintenance shall include Lifting, loading and transport of the excess garden waste generated in contract area is to be transported up to MCGM approved dumping ground. The Contractor should carry out this work within 48 hrs. after getting instructions from RBI authorities.

7.5.10. The Contractor has to provide full particulars of the personnel including their names and addresses, Voter IDs, PAN etc. deployed by him shall be furnished to the Bank. Police Verification report of the personnel employed by the contractor will also be submitted by the contractor to this office.

7.5.11. The manpower provided shall be available for a shift from 08.00 Hrs. to 16.00 Hrs. or as instructed. The deployment of manpower may be flexible and could be changed depending upon the work.

7.5.12. To provide substitutes in case of absentees. Penalty will be imposed in case of absences as given in the special terms and conditions of the contract. Contractor may take all necessary measures so that the work does not suffer because of the absence of its staff and to avoid penalty.

7.5.13. The rate quoted for the Gardening work will include the cost of manpower and cost of tools / tackles etc.

7.5.14. The contractor shall deploy 2 skilled Gardeners and 2 unskilled Gardeners daily from Monday to Saturday and on other occasion as and when required. Gardeners should be experienced of not less than two years.

7.5.15. In the event of finding the office premise not in the above-mentioned spirit, **penalty up to 5% of the total amount of monthly bill** will be imposed for the concerned month.

7.5.16. In case the Contractor fails to commence/ execute the work as stipulated in the Work Order or gives unsatisfactory performance or does not meet the statutory requirements of the contract, the Bank reserves the right to impose the penalty at the rate of 0.25% of the annual cost of order/ agreement per week, up to four weeks' delay. After four weeks delay the Bank reserves the right to cancel the contract and withhold the agreement and get this job carried out from other contractor(s) in open market. The difference if any will be recovered from the defaulter contractor and his Performance Guarantee may also be forfeited.



7.5.17. In case the Contractor violates any statutory provisions/ rules/ law, the Bank shall levy a penalty on the Contractor up to 5% of the annual cost of the order. In addition to the penalty, the Bank shall also be entitled to cancel the Contract and forfeit the Performance Guarantee.

7.5.18. The contractor shall visit the premises to be maintained, weekly, for the purpose of overseeing the work of personnel deployed by him. During the visits, he shall invariably see the officer dealing with the services under the contract awarded to him, for mutual feedback regarding the work performed by his personnel and removal of deficiencies, if any observed in their working. Non-performers would be removed and replaced by competent gardeners within two working days by the contractor.

7.5.19. In the event of personnel being absent or on leave, the contractor shall ensure suitable alternate arrangement to make up for such absence. To avoid dislocation of work due to absence of personnel, the contractor shall make provision for leave reserve. However, **deduction at double the agreed rates per day per person for each absence** shall be made from the monthly bill submitted by the contractor, if substitute is not provided.

7.5.20. The Contractor will provide the required services six days a week throughout the year. Holiday, if any, will be observed with prior approval of the office under emergent circumstances. The services will be provided on Sunday also without extra charges if so required by Bank.

7.5.21. Interested bidders should visit the Central Office Building of RBI on any working day to know the quantum of work involved and proper estimate of the work involved, before submitting their bids.

Date:

Place:

Signature of the Contractor with seal:

## 8 Annexure - I.

**Part-I. Basic Information (to be furnished by uploading in the proforma given below along with copies of relevant documents while uploading Part I of the tender).**

Sl. No	Description	
1.	Name of the organization / bidder and address of the registered office with telephone / Mobile phone number and E-mail ID.	
2.	Experience in similar works. (Please upload relevant documents in support thereof).	..... Months / years.
3.	Address of the office through which the proposed work of the Bank will be handled and the name and designation of the Officer-in-charge.	
4.	Adequate and satisfactory evidence to indicate financial capacity of the organization to undertake works costing up to ₹ _____, with names of Bankers and their full addresses. (Upload audited Annual Financial Statements & Solvency Certificate issued by a scheduled bank in support thereof).	
5.	Yearly turnover of the firm / contractor for the last three financial years ending March 31. Year: 2021-22  2022-23.  2023-24. (Please upload copies of audited final accounts in support thereof).	Rs. ....  Rs. ....  Rs. ....
6.	PAN number. (Please upload copy of PAN Card).	
7.	GST Registration No. (Please upload copy of GST Registration Certificate).	

Date:

Place:

Signature of the bidder with seal & address:

## **9 Annexure - II**

### **FORMAT OF BANKER'S CERTIFICATE**

1. Composition of the firm (whether Partnership/private limited/Proprietorship/Public limited)

2. Name of the Proprietor / Partners / Directors of the firm.

3. Turnover of the firm for the last 3 financial year (Year Wise).

2021-22

2022-23

2023-24

Credit facility / Overdraft Facility enjoyed by the firm

4. Dealings

5. The period from which the firm has been banking with your bank.

6. Any other Remarks.

You may also kindly forward your opinion whether the above firm is considered financially sound to be entrusted with the contract for work estimated to cost Rs. /-.

Seal & Signature

For the Bank

Note:

1. Banker's Certificates should be on letter head of the Bank, sealed in cover addressed to Chief General Manager, Premises Department, Central Office Building, Reserve Bank of India, Fort, Mumbai - 400001

2. In case of Partnership firm, certificate should include name of all partners as recorded with the Bank

## **10 Annexure - III**

### **FORMAT FOR CLIENT'S CERTIFICATE REGARDING PERFORMANCE OF THE BIDDER**

Name & address of the Client

Details of Works executed by M/s

1. Name of work with brief particulars
2. Agreement No. and Date
3. Agreement Amount
4. Date of commencement of Work
5. Actual date of Completion
6. Whether the contract was renewed
7. Detail of compensation levied for Delay or any other reason  
(Indicate amount)
8. Gross amount of the work completed  
and paid
9. Name and address of the authority  
Under whom work executed
10. Whether the contractor employed  
Qualified supervisor during execution of work?
11. i) Quality of work (indicate grading) Outstanding/Very Good/Good/Satisfactory/Poor  
ii) Amount of work paid on reduced rate, if any.
12. i) Did the contractor go for arbitration?  
  
ii) If yes, total amount of claim  
  
iii) Total Amount awarded
13. Comments on the capabilities of the Contractor
  - a) Technical Proficiency Outstanding/Very Good/Good/Satisfactory/Poor
  - b) Financial soundness Outstanding/Very Good/Good/Satisfactory/Poor
  - c) Mobilization of adequate T&P Outstanding/Very Good/Good/Satisfactory/Poor
  - d) Mobilization of Manpower Outstanding/Very Good/Good/Satisfactory/Poor
  - e) General Behavior Outstanding/Very Good/Good/Satisfactory/Poor

Note:

Reporting officer\* with office Seal

\*Countersigned

\*Officer of the rank of executive engineer or equivalent

**PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT / BID SECURITY**

(On Non-Judicial Stamp Paper of appropriate value)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**The Chief General Manager  
Premises Department  
Central Office Building  
Reserve Bank of India  
Mumbai**

Dear Sir / Madam,

**Name of Work:** .....

Ref: NIT / Advt. No.

Date:.....

**WHEREAS**

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Marg, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (Hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer / Bidder) \_\_\_\_\_, (hereinafter called as 'the Tenderer / Bidder'), who are our Clients / Constituents intend to submit their tender / Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) in respect of EMD.

**NOW THIS GUARANTEE WITNESSETH**

1. We \_\_\_\_ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. \_\_\_\_ (Rupees \_\_\_\_\_ only) as aforesaid shall be paid by us without any demur or

protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).
- b) Our liability under these presents shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) .
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to \_\_\_\_\_ (six months from the date of scheduled completion of the work) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the \_\_\_\_\_ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within \_\_\_\_\_ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of \_\_\_\_\_  
Authorised Official (with seal)

Bank.

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

**PROFORMA OF BANK GUARANTEE FOR PERFORMANCE SECURITY DEPOSIT / RETENTION MONEY**

(On Non-Judicial Stamp Paper of appropriate value)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**The Chief General Manager  
Premises Department  
Central Office Building  
Reserve Bank of India  
Mumbai**

Dear Sir / Madam,

**Name of Work:** .....

**WHEREAS**

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Marg, Mumbai (hereinafter called the "RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s \_\_\_\_\_ (Name of contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, \_\_\_\_\_ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s \_\_\_\_\_, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs \_\_\_\_\_ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

**NOW THIS GUARANTEE WITNESSETH**

1. We \_\_\_\_\_ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).
2. We also agree to undertake to and confirm that the sum not exceeding Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating

that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- a. Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).
- b. Our liability under these presents shall not exceed the sum of Rs. \_\_\_\_\_
  - a. (Rupees \_\_\_\_\_ only) .
- c. Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d. This guarantee shall remain in force up to \_\_\_\_\_ (six months from the date of scheduled completion of the work) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e. Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the \_\_\_\_\_ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within \_\_\_\_\_ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness hereof I/We of the Bank have signed and sealed this guarantee on the \_\_\_\_\_ day of \_\_\_\_\_ (Month) (Year) being herewith duly authorised.

For and on behalf of \_\_\_\_\_ (Name of Bank)

Signature of authorised Bank Official

Name:

Designation:



Stamp / Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of :

WITNESS 1

Signature:

Name:

Address:

(NB : This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).



**RESERVE BANK OF INDIA**  
**Premises Department**  
**Central Office Building**

**Tender - Part II**  
**(Price Bid)**  
**For**

**Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026**

## Schedule of Quantities. (Unpriced Bid)

### Part A: Annual Maintenance of gardens and Plants

**Name of work :** Annual Maintenance Contract for Horticulture works including Flower Arrangements/landscape and Gardening at Central Office Building, Reserve Bank of India, Mumbai from April 01, 2025 to March 31, 2026

<b>Item No</b>	<b>Description</b>	<b>Qty</b>	<b>Unit</b>
1	<p><b>Annual Maintenance of gardens</b> Maintenance of the Landscaped Gardens and Nursery including shrubs, hedges, lawn, trees and all existing vegetation etc. including Plants situated at various floors of Central office Building, including all tools and plants, electric shredder machine etc required for the work including Lifting, Loading (manual/mechanical) and transport of all types of non-degradable garden waste using dumping vehicle of minimum 5 brass capacity to MCGM approved dumping ground once in fifteen days, including all the approvals from the competent local authorities complete as per the scope of work to the satisfaction of the Engineer-In-Charge at following locations:</p> <p>(i) Lawns and gardens at Ground Floor of Central Office Building (approximate area 65 Sqmt)</p> <p>(ii) Garden at Bank's Petrol Pump plot near Central Office Building (Approximate area 150 Sqmt)</p> <p>(iii) Triangular shape garden (Matka Garden) on western side of Mumbai Regional Office Building (Approximate area 80 Sqmt)</p> <p>(iv) Maintenance of plants situated at various floors including ground floor of Central Office Building (approximate quantity 5500 Numbers)</p>	One Job	Per Month

2	<p><b>Flower arrangement at Central Office Building:</b>  Providing, making and supplying fresh flower arrangement along with plant materials like leaves, etc. and flower vases / baskets / pots / sticks and suitably decorated and displayed at various locations / cabins in different floors of Central Office Building, RBI as per the requirement of the Bank. The rates shall include for plant materials like leaves / stems, etc and flower vases / baskets / sticks / foam cubes supplied along with the flower arrangements. No separate payment shall be made by the Bank for such items / materials.</p>		
(a)	Bunch of about 5-7 fresh seasonal flowers and 15-20 fresh exotic flowers and plant materials on <b>2 days per week.</b>	48 Nos. per month	Per Month
(b)	Round table arrangement with bunch of 20-25 fresh exotic flowers and plant materials on <b>2 days per week.</b>	8 Nos. per month	Per Month
(c)	Bunch of about 5-7 seasonal flowers and 10-15 fresh exotic flowers and plant materials on <b>2 days per week.</b>	104 Nos. per month	Per Month
(d)	Bunch of about 15-22 fresh seasonal flowers and plant materials on <b>2 days per week.</b>	48 Nos. per month	Per Month
(e)	Bunch of about 5-7 fresh seasonal flowers and plant materials on 2 days per week.	496 Nos. per month	Per Month
(f)	Combination of 35-40 fresh exotic flowers with plant material (2 Nos.) on 1 day per week.	8 Nos per Month	Per Month
(g)	Boat shape arrangement with bunch of 25-30 fresh exotic flowers and plant materials on <b>2 days per week.</b>	8 Nos. per month	Per Month
(h)	Oval shape arrangement with bunch of 25 – 30 fresh exotic flowers and plant materials <b>2 days per week.</b>	8 Nos. per month	Per No.
(i)	14 - 15 pieces of flower arrangement, each with bunch of about 5-7 fresh seasonal flowers and plant materials in flower pot / vases (total 14 - 15 pieces to be decorated in two rows around the fountain) on <b>1 day per week</b> at ground floor lobby.	4 Jobs per month	Job

(j)	28 - 30 pieces of flower arrangement, each with bunch of about 5-7 fresh seasonal flowers and plant materials in flower pot / vases (14 - 15 pieces to be decorated in single row around each column = total 28 – 30 pieces in two columns) on <b>1 day per week</b> at ground floor lobby.	4 Jobs per month	Job
	<b>Note: Interested bidders are advised to visit the Central Office Building of RBI on any working day to know the quantum of work involved and properly estimate the work involved, before submitting their bids.</b>		

Date:

Signature of the contractor:

Place:

Name & Address of the firm:

**Schedule of Quantities. (Unpriced Bid)**

**Part B (Supply of Earth/Grass/Plants/shrubs/trees)**

<b>Item No</b>	<b>Description</b>	<b>Qty</b>	<b>Unit</b>
1	Supplying and fixing PVC panel, PVC pots with earth, coco peat and plants for existing Vertical Garden placed at Ground Floor of Central Office Building.	1050	Nos
2	Supplying and stacking of good earth at site including royalty and carriage with all leads and lifts (earth measured in stack will be reduced by 20% less for payment).	10	Cum
3	Supplying and stacking of well decayed cowdung manure at site including royalty and carriage complete (manure measured in stacks will be reduced by 8% for payment).	5	Cum
4	Providing and laying Neelgiri/Mexican grass turf with earth 50mm to 60mm thickness of existing ground prepared with proper level and ramming with tools wooden (Dhurmos) and than rolling the surface with light roller make the surface smoothen and light watering with sprinkler and maintenance for 30 days or more till the grass establish properly, as per direction of officer-in-charge.	160	Sqm
5	Providing & fixing of White River (Stone) Pables size of 2" to 2.50" dia in natural colour at site of work including loading, unloading, carriage and all taxes paid etc. and as per direction of officer in Charge.	2	Qtl
6	Providing and stacking of Chrysalidocarpus lutescens Areca palm having ht. 1.50 m to 1.80 m with 6 to 8 suckers, well developed, fresh and healthy with lush green foliage in 33 cm size of polythene bag	10	Each
7	Rhapis excelsa (Broadleaf lady palm) having ht. 45 cm to 60 cm with 5 to 7 suckers, well developed,full of fresh and healthy leaves in cm size of polythene bag.	10	Each

8	Providing and Stacking of Cycus revoluta specimen plant, having 25 to 30 fresh and healthy, leaves having 30 cm to 35 cm circumfrance of base stem well developed in poly bag of size 18"x18"	10	Each
9	Providing and Stacking of Bismarkia palm plant, having minimum ht. 75 cmwith 8 to 10 or more leaves, well developed, fresh and healthy in18"x18" poly bag & as per direction of the officer in charge.	10	Each
	<b>Note: Interested bidders are advised to visit the Central Office Building of RBI on any working day to know the quantum of work involved and properly estimate the work involved, before submitting their bids.</b>		

**Summary**

**Total of Part A –**

**Total of Part B –**

**Grand Total-**

Date:

Signature of the contractor:

Place:  
firm:

Name & Address of the